

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 17TH DAY OF APRIL 2020/28TH CHAITHRA, 1942

Crl. Appeal No. 412 /2020

(Against the order dated 10.03.2020 in Criminal M.P No.450 of 2020 on the files of the Additional Session Judge For the Trial of Cases Relating to Atrocities and Sexual Violence against Women and Children)

Appellant / 1st Accused

Vinod, aged 30 Years

S/o Suku, Karimplavila Puthen veedu,

Aluvila, Balaramapuram P. O,

Balaramapuram Village , Neyyattinkara Taluk

Thiruvananthapuram.

By Adv, Jaya Ragi

Adv,Neeraj Narayan

Respondents/ State

1. State represented by Public Prosecutor,

High Court of Kerala -682031.

2. Station House Officer ,

Balaramapuram Police Station,

Balaramapuram , Thiruvananthapuram.

By Public Prosecutor Sri.Amjad Ali

THIS CrI.A. HAVING BEEN FINALLY HEARD ON 17.04.2020, THE COURT ON THE SAME PASSED THE FOLLOWING:

C.S.DIAS, J.

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Crl.A No.412 of 2020

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Dated this the 17th day of April, 2020.

ORDER

The learned Public Prosecutor shall inform the victim in the above case through the investigating officer about the pendency of the above Criminal Appeal. The victim shall make necessary arrangements to appear before this Court, in person or through Counsel, through video conferencing facility on 24/4/2020, in case she has any objection in the appellant being granted bail in the above appeal.

Call on 24.4.2020.

**C.S.DIAS
JUDGE**

sks/17.4.2020